

Physically Handicapped

1934. Shri Raghunath Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have decided to relax medical rules applicable to the physically handicapped registered with the Employment Exchanges; and

(b) if so, the steps taken in this regard?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). Under the existing orders and of the physically handicapped persons who are registered with the Special Employment Offices for the Handicapped and have been medically examined by the Medical Board attached to those offices and declared fit for appointment to particular posts, are not, on actual appointment to these posts, subjected to the usual medical examination on first appointment in Government service, but the question of their appointment is decided on the basis of the reports of the Medical Board attached to the Special Employment Offices.

Similar arrangements have been made for the medical examination of those handicapped persons who are registered with ordinary Employment Exchanges i.e., those dealing with able-bodied persons, by Medical Boards constituted on the lines of the Medical Boards attached to the Special Employment Offices. According, on nomination of these persons by the Employment Exchanges for appointment against posts under Government, they are not subjected to the usual medical examination on first appointment in Government service and the question of their appointment is decided on the basis of the report of the Medical Board referred to above.

Oil Refineries

1935. Shri Kolla Venkaiah: Will the Minister of Mines and Fuel be pleased to state:

(a) whether Government have taken a policy decision on the question of

reserving the oil refining capacity to the public sector;

(b) if so, what is the decision;

(c) what will be the demand for oil by the end of Third Plan Period; and

(d) the schemes to meet the demand?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) and (b). At least 51 per cent. of the refining capacities should be in the public sector.

(c) About 15 million tonnes per annum, according to the estimates of the Oil Advisory Committee. The estimates are presently under review.

(d) These are under consideration.

Under-invoicing of Exports and Over-invoicing of Imports

1936. { **Shri Kolla Venkaiah:**
Shri A. N. Vidyalankar:

Will the Minister of Finance be pleased to state:

(a) the number of persons and firms detected by customs officers to have 'under'-invoiced of exports and 'over'-invoiced of imports in 1960-61;

(b) the amounts involved in each case in under or over invoicing; and

(c) the action taken against each firm detected to have been engaged in the malpractice?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) to (c). The information is being collected and will be placed on the Table of the Sabha.

Grant to Mysore Government

1937. Shri Ram Ratan Gupta: Will the Minister of Defence be pleased to state:

(a) whether his Ministry has decided to give grant to Mysore Government for water supply; and

(b) if so, under what conditions?

The Minister of Defence (Shri Krishna Menon): (a) No, Sir.

(b) Does not arise.